

(A2)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION NO. TA. 327 OF 1986

Awadhesh Bahadur Appellant

Versus

The Union of India & others..... Respondents.

Hon'ble Ajay Johri- AM
Hon'ble G.S. Sharma- DM

....
This is an appeal under section-17 of the Payment of Wages Act against order dated 24-6-1985 passed by the Prescribed-Authority(S.D.M.) Sadar, Rai Bareilly partly allowing the application of the appellant. We had heard this appeal earlier, but at the time of judgment, we felt the necessity of hearing it again on certain points which came to our notice after perusing the record. In the meantime, this Tribunal has taken the view that we have no jurisdiction to decide the cases arising under the Payment of Wages Act. The Allahabad High Court has also taken similar view. We have, therefore, no jurisdiction to hear this appeal. Let the record of this appeal be returned to the District Judge, Rai Bareilly for deciding the appeal according to law. The parties are directed to appear there on 26-10-1987.

3/9/87
A.M. 16.9.87

J. M. Shahid
16/9/87
J. M.

Dt/-16-9-87/
Shahid.

Issued 16/9/87